43 Written Answers [RAJYA SABHA]

statement

(a) Between January and end of September[^] 1980 about 3.15 million metric tonnes of crude throughput was lost in the four refineries due to the bloclcade of oil supplies during the Assam agitation. Details of loss in the production of major petroleum pro[^] ducts between January to end September, 1980 are estimated to be about 2647 thousand metric tonnes as per details given below: —

		TOTAL				2647
stock	-	•	- 4 			495
Furnace	oil/I	WO.	Sulph			
High Spe	ed D	icsel/	LDO	,		1351
Aviation	Turb	ine F	uel/K	erðsen	с.	252
Motor sp	irit/n:	aphti	ia .		٠	549

The approximate value of the above product losses during January—end September, 1980 comes to nearly Rs. 626 crores in terms of average international prices of these products.

(b) and (c) A number of steps have been taken to meet the situation arising out of this new contingency and the details thereof are as below: —

(i) The pumping of products in f the Haldia-Barauni Pipeline was maximised and products were pump ed into the Barauni Kanpur Pipeline iOi' meeting the immediate require-

ment of Bihar and Eastern U.P.

(ii) The road movement of products was maximised by putting into service a larger number of tank lorries.

(iii) Rail movement of petroleum products by tank wagons was considerably improved by induction of new tank wagons as well as by monitoring of the movement of these tank wagons. 1291 RS—3.

to Questions

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(iv) Availability of the products was im.proved at the port locations by stepping up imports of diesel and kerosene.

(v)' Supplies of Petroleum products to Fertilizer Plants and some othei consumers were curtailed in order to improve movement of diesel and kerosene.

Non-issue of advertisements to newspapers involved in professional misconduct

*18. DR. RAFIQ ZAKARIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to stop its advei'tisem.ents to such newspapers and journals which have been censured by the Press Council of India for professional misconduct; and

(b) if so, what are the details in this regard and by when this proposal is likely to be implemented?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b) There is a proposal to this effect from the Press Council of India. The matter is being examined by the Ministry of Law in consultation with the Ministry of Information & Broadcasting. A final view can be taken only after the suggestion is examined in all its details.

उच्च न्यायालयों में न्यायाधीशों की नियुक्ति के लिए पावता

* 19. श्री राम भगत पासवान : क्या विधि, न्याय श्रीर कम्पमी कार्य मंत्री यह वताने की क्रुपा करेंगे कि :

(क) क्या यह सच है कि राज्यों के उच्च न्यायालयों में न्यायाधीशों की नियुक्ति के लिए सरकार ने ग्रायकर के भुगतान की कुछ न्यूनतम सीमा निर्धारित की है;

(ख) क्या यह भी सच है कि संविधान में विहित ग्रवेक्षित ग्रहंताएं